

**KARNATAKA ACT NO. 02 OF 2017**

(First Published in the Karnataka Gazette Extra-ordinary on  
the 04th day of January, 2017)

**THE BANGALORE WATER SUPPLY AND SEWERAGE (SECOND AMENDMENT)  
ACT, 2016**

(Received the assent of the Governor on the 31<sup>st</sup> day of December, 2016)

An Act further to amend the Bangalore Water Supply and Sewerage Act, 1964.

Whereas, it is expedient further to amend the Bangalore Water Supply and Sewerage Act, 1964 (Karnataka Act 36 of 1964) for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the sixty-seventh year of the Republic of India as follows:-

**1. Short title and commencement.-** (1) This Act may be called the Bangalore Water Supply and Sewerage (second Amendment) Act, 2016.

(2) It shall come into force at once.

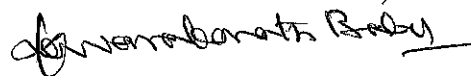
**2. Amendment of section 15.-** In the Bangalore Water Supply and Sewerage Act, 1964 (Karnataka Act 36 of 1964) in section 15, in sub-section (2), for the proviso, the following shall be substituted, namely:-

“Provided that no scheme under clause (b) or (c) estimated to the cost as specified in column (2) of the Table below shall be carried out by the Board without approval of the Authority specified in column(3) thereof, namely:-

**Table**

<b>SL. No.</b> <b>(1)</b>	<b>Scheme</b> <b>(2)</b>	<b>Approving Authority</b> <b>(3)</b>
(1)	A scheme costing more than rupees ten crores irrespective of source of funding	Government Cabinet Level
(2)	A scheme costing less than rupees ten crores with Government grant or loan as source of funds	Government (Administrative Department)

By Order and in the name of  
the Governor of Karnataka,



**(K.DWARAKANATH BABU)**

Secretary to Government  
Department of Parliamentary Affairs